

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR ASHOK MENON

Petition(s) for Special Leave to Appeal (Cr1) No(s).4016-4017/2009

KIRAN AGGARWAL

Petitioner(s)

VERSUS

STATE OF PUNJAB & ANR.

Respondent(s)

(With appln(s) for stay and office report)

Date: 22/03/2010 These Petitions were called on for hearing today.

For Petitioner(s)

Ms. Shalu Sharma,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Counsel for the Petitioner is directed to comply with the Office Report and furnish the latest and correct address of the unserved Respondent No.2 within two weeks and issue fresh notice to that Respondent in the correct address. Notice by way of dasti in addition is allowed. In case of default, list the matter before the Hon'ble Judge-in-Chamber. In case of compliance, await service of notice and the matter be listed on 04.05.2010.

(Ashok Menon)
Registrar

PS